

By E-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/1046/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri P.K. Bora,
District & Sessions Judge,
Darrang, Mangaldai,

Dated Guwahati, the 5th March 2019.

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No. DJ(D) 1550, dtd. 01.03.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 2(two) days on 02.03.2019 and 05.03.2019 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 01.03.2019 till the morning of 06.03.2019, has been granted/rejected.

The Civil Judge and Asstt. Sessions Judge, Darrang, Mangaldai and in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence any other officer who will be in charge of the office of the Chief Judicial Magistrate, Darrang, Mangaldai shall be in charge of your Court and office for all urgent matters under section 10(3) Cr. P.C. in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/1647/A, dated 5.3.19

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

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